

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 30/01/2017

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/70073/2017-EX[DB] dated 18/01/2017

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.



Asstt. Registrar

Application	Appeal	Name and Address of Appellant
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1	E/1276/2011	
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C.G. O. Complex-II, Kamla
Nehru Nagar, Ghaziabad
201302

Name and Address of
Respondent

2

RATHI INDUSTRIES LTD.
G.T. ROAD, CHHAPRAULA,
(DISTT. GHAZIABAD) U.P.,

Copy To

3 Advocate(s) / Consultant(s):

Udit Chandra
9, Dramond Road, Civil Lines,
Near Sai Nath Mandir-211001

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishan Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vailthyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38

12 The ICAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Guard File


Asstt. Registrar

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL

REGIONAL BENCH : ALLAHABAD
COURT No. I

APPEAL No.E/1276/2011-EX[DB]

(Arising out of Order-in-Original No. 44-45/Commr./GZB/2010-11 dated
22/03/2011 passed by Commissioner of Central Excise & Customs,
Ghaziabad)

For approval and signature:

Hon'ble Mr. Anil Choudhary, Member (Judicial)
and

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	Yes
3.	Whether their Lordships wish to see the fair copy of the order?	Seen
4.	Whether order is to be circulated to the Department Authorities?	Yes

Commissioner of Central Excise, Ghaziabad

Appellant

Vs.

M/s Rathni Industries Ltd.

Respondent

Appearance:

Shri Rajeev Ranjan, Joint Commissioner (AR)

for Appellant

Shri Udit Chandra, Advocate

for Respondent

CORAM:

Hon'ble Mr. Anil Choudhary, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 18/01/2017

Date of Decision : 18/01/2017



FINAL ORDER NO-70073/2017.....

Per: Anil Choudhary

Heard the parties. The present appeal is filed by revenue against Order-in-Original No. 44-45/Commr./GZB/2010-11 dated 22/03/2011 for non imposition of personal penalty on Shri Vinay Rathi, Director of Rathi Industries Ltd.

2. We find that Appeal of Rathi Industries Ltd. No. E/1648/2011-EX[DB] is already allowed vide F.O. No. 70739/2016 dated 29.06.2016. Thus, there is no merit in this appeal, and it is dismissed.

(Dictated in Court)

-Sd/-

(ANIL G. SHAKKARWAR)
Member (TECHNICAL)

-Sd/-

(ANIL CHOUDHARY)
Member (JUDICIAL)

akp

प्रमाणित प्रति / Certified True Copy

8.2.17
सहायक पंजीकार / Asstt. Registrar
सीमाशुल्क, उत्पादशुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001